नाली को पार कर दीवार से टकरा गया गया था।

इस दुर्घटना में ग्यारह आदमियों को चोटें आई। इन में से सात आदमियों को सफदरजंग अस्पताल में प्राथमिक चिकित्सा दी गयी। केवल चार आदमी अस्पताल में रोके गये। इनमें से दो को दूसरे दिन और बाकी दो को २८ और २९ मई, १९६२ को अस्पताल से छोड़ा गया।

(ख) इस दुर्घटना में ग्रस्त ६७५ नं० की बस करबला के पास जोरबाग़ बस स्टाप से सवारियों को ले कर विनय नगर की तरफ़ जा रही थी। जब यह जोर बाग़ सड़क और महरौली सड़क के चौराहे की तरफ जा रही थी तो कहा जाता है कि ड्यूटी पर खड़े पुलिस कांस्टेबिल द्वारा इधर का ट्रैफ़िक बन्द कर दिया गया था क्योंकि उसने महरौली सड़क पर का सीधा ट्रैफ़िक चालू कर रखा था। ड्राइवर का बयान है कि उसने बस में ब्रेक लगाये लेकिन उसने देखा कि ब्रेक ठीक तरीके से काम नहीं कर रहे थे जिसका परिणाम यह हुआ कि उसके द्वारा बस नहीं रोकी जा सकी और यह महरौली सड़क को पार कर हवाई अड्डे की तरफ़ चली गयी। इस बस का अगला हिस्सा हवाट्ट अड्डे की चहारदीवारी के पास की नाली को पार कर गया और तत्पश्चात इस दीवार के एक भाग को गिरा कर बस रुक गई।

कहा गया है कि इसके बाद मोटर वेहिकल्स इंसपैक्टर के द्वारा डिपुटी सुपरिंटेंडेंट आफ पुलिस (ट्रैफ़िक) और दिल्ली परिवहन के दो इंजीनियरों के सामने बस की जांच की गयी और बस के ब्रेकों को दुरुस्त पाया गया।

(ग) इस मामले में पुलिस तहकीक़ात कर रही है।

जहां तक मुआविजे का सम्बन्ध है, सम्बन्धित व्यक्तियों को मोटर वेहिकल्स एक्ट १९३९ के अन्तरगत मोटर एक्सीडेंट्स क्लेम्स ट्रिब्यूनल, दिल्ली को इसके लिए निवेदन पत्र देना होता है।

Dismantling of Railway Line at Kosi Project

2786. { **Shri Priya Gupta:**
Shri Yogendra Jha:

Will the Minister of **Irrigation and Power** be pleased to state:

(a) whether it is a fact that Government propose to dismantle the present railway line constructed for the Kosi River Project after the completion of the Kosi Project; and

(b) what steps have been taken to provide alternative work to the workers thrown out of employment?

The Minister of State in the Ministry of Irrigation and Power (Shri Alagesan): (a) The Kosi Project Railways will be required for the construction work till 1964. The question of utilising the railway track thereafter by converting it from narrow to meter gauge is under examination of the Railway Board.

(b) Does not arise at present.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

FIRE IN TOWN HALL, DELHI

12 hrs.

Shri Warior (Trichur): Under rule 197, I beg to call the attention of the Minister of Home Affairs to the following matter of urgent public importanced and I request that he may make a statement thereon:

"Thousands of Delhi Corporation files were destroyed by fire which broke out on Wednesday, June 6, 1962."

The Minister of State in the Ministry of Home Affairs (Shri Datar): Yesterday at about 6-10 P.M. two enclosures with wooden partitions and three wooden tables situated in the

[Shri Datar]

verandah of the first floor of the Town Hall building caught fire. The tables and the enclosures were used for accommodating part of the Municipal Accounts Office and the Engineering Department of the Corporation.

Fire Brigade received a call at about 6.15 P.M. and within two minutes of the receipt of the call the fire engines reached the place of occurrence. In all 7 fire engines were used in the fire fighting operations. By about 6-30 P.M. fire had been controlled although smoke continued coming out for a few minutes more. There was no loss of life or injury to any person.

A large number of files which were lying on the tables, in the almirahs and racks were affected by the fire. Action to sort out these files is being taken to ascertain the exact number of files which have been damaged.

The Deputy Commissioner of Corporation who was inside the Town Hall immediately reached the spot and soon after, the Mayor, Corporation Commissioner followed by the Chief Commissioner and other officers arrived. Police is still investigating the cause of the fire.

Shri Warior: May I know from the Minister why is it that in this season, there is so much of occurrence of fire in Delhi and what measures Government are taking to prevent this sort of major incidents?

Shri Datar: I agree with the hon. Member that the number of fires is very large this time. We are trying to look into the matter and to see what are the exact causes that have necessitated so many fires this year.

Shri Nath Pai (Rajapur): Shri Datar has made the remark that they are investigating into the causes which have necessitated so many fires.

Mr. Speaker: That sentence is being objected to that the Government is investigating into the causes that necessitated the fire.

Shri Datar: May I point out that though the fires have followed one after the other, the number is not large. The number was the same as last year. All the same, Government are trying to find out what is exactly responsible for this, whether it is negligence or something else.

Shri Hari Vishnu Kamath (Hoshangabad): The objection is to the word "necessitated".

Mr. Speaker: Why should the word "necessitated" be used? It was incorrectly used; that ought not to have been there.

श्री राम सेवक यादव (बाराबंकी) : क्या यह सही है कि चूंकि फायर ब्रिगेड ठीक से काम नहीं करता, इसलिए समय पर आग नहीं बुझाई जा सकी ?

श्री दातार : यह बात सही नहीं है । फायर ब्रिग्रेगेड फौरन वहां गया और जहां यह अग्नि कांड हुआ था, वहां पांच मिनट के पहले इंजिन आ गए थे । (*Interruptions.*)

श्री त्यागी (देहरादून) क्या उनको आग का एडवांस नोटिस मिल गया था ?

कुछ माननीय सदस्य : आग बगने से पाच मिनट पहले कैसे आ गए ?

Shri Hem Barua (Gauhati): How can fire engines reach five minutes ahead of the fire?

Mr. Speaker: Order, order. Hon. Members should have patience.

मिनिस्टर साहब का मतलब आग लगने से पांच मिनट पहले नहीं, टेलीफोन करने के पांच मिनट बाद है ।